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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 243/2021**

ANIL JAIN

..... Plaintiff

Through Ms. Ragini Vinaik and Ms. Simmi B.,
Proxy Counsels appeared physically
(email: operations@integrallawoffices.org
and raginivinaik@gmail.com)

versus

PARITOSH JAIN & ANR.

..... Defendants

Through Ms. Smriti Dua, Advocate for
proposed defendants in IA No.
13998/2021 and IA No. 14007/2021
(email: info@candcassociaes.net and
r.chopra@candcassociates.net and
harish.singh@candcassociates.net)

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH,
(DHJS)**

ORDER

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14.02.2022

Matter is taken up through physical hearing as well as video conferencing.

The matter has been taken up through physical hearing as well as video conferencing in terms of directions vide Office Order No. 99/RG/DHC/2022 dated 11.02.2022.

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As per file noting, written statement of defendant nos. 1 and 2 alongwith affidavit of admission/denial of documents has been filed.

Learned counsel for the plaintiff has stated that she has filed replication to written statement of defendant nos.1 and 2 vide Dy. No. 165339 dated 11.02.2022. However, same is not on record yet. Learned counsel for the plaintiff is directed to check with the Registry regarding the objections if any, and to ensure that it comes on record within one week. Copy of replication has been received by learned counsel for defendant nos. 1 and 2.

IA No. 6380/2021 (application u/O 39 Rules 1 and 2 CPC)

Learned counsel for defendant nos. 1 and 2 has stated that he does not want to file reply to the present application and written statement of defendant nos. 1 and 2 may be read as reply to the present application.

IA No. 13998/2021 (application u/O I Rule 10 r/w Section 151 CPC for impleadment of Sh. Rajneesh Chopra and Sh. Divyang Chopra) and IA No. 14007/2021 (u/O I Rule 10 r/w Section 151 CPC for impleadment of Ms. Anita Jain)

As per file noting, reply to the present applications has been filed by defendant nos. 1 and 2 as well as plaintiff. At request of learned counsel for the applicants, copy of reply be supplied to her at her email ID by the plaintiff as well as defendant nos. 1 and 2 within two days.



Rejoinder, if any, be filed as per law with advance copy to the opposite parties.

Put up for arguments on the applications on 8th March, 2022.

TYAGITA SINGH, (DHJS)
JOINT REGISTRAR (JUDICIAL)

FEBRUARY 14, 2022
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